SECTION II-A
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITIONS FOR SPECIAL LEAVE TO APPEAL (CRL.) NOS. 9261-9262 OF 2015
WITH
CRIMINAL MISCELLANEOUS PETITION NOS. 18712-18713 AND 18714-18715 OF 2015
(Applications for exemption from filing certified copy of impugned order and exemption from filing official translation)

P. RAJAGOPAL & ORS. ETC. ...PETITIONERS
VERSUS
THE INSPECTOR OF POLICE ...RESPONDENT

OFFICE REPORT

The matters above-mentioned along with connected matters were listed before the Hon'ble Court on 24th February, 2016, when the Court was pleased to pass the following order:-

> **"On our direction, Mr.M.Yogesh Kanna, learned counsel accepts notice on behalf of the respondent in SLP(Crl) Nos.9261-9262 of 2015.**
> **List for hearing in April, 2016."**

It is submitted that in view of Court's Order dated 24th February, 2016, Mr. M. Yogesh Kanna, Advocate has accepted the notice on behalf of sole respondent- State, but he has not filed the vakalatnama/appearance, so far.

The matters above mentioned are, therefore, listed before the Hon'ble Court with this office report.

DATED this the 27th day of September, 2016.

ASSISTANT REGISTRAR

Copy to:-
Ms. Aishwarya Bhati, Advocate

ASSISTANT REGISTRAR

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